

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGRIMAS CHEMICALS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Agrimas Chemicals Limited
2.	Date of incorporation of corporate debtor	03/07/1973
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1973PLC016649
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office- H2, MIDC Ind. Estate, Taloja, Dist. Raigadh-410208, Maharashtra Corporate Office- 602, 6th Floor, ILD Trade Centre Sector- 47 Gurugram- 122018, Haryana
6.	Insolvency commencement date in respect of corporate debtor	15/11/2021
7.	Estimated date of closure of insolvency resolution process	13/05/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anurag Nirbhaya Regd. No. IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092. Email: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092 (INDIA) Email: cirp.agrimas@gmail.com ;
11.	Last date for submission of claims	29/11/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, **Mumbai Bench-IV** has ordered the commencement of a Corporate Insolvency Resolution Process of the **Agrimas Chemicals Limited on 15.11.2021.**

The creditors of **Agrimas Chemicals Limited**, are hereby called upon to submit their claims with proof on or before **29.11.2021** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.11.2021
Place: New Delhi

ANURAG NIRBHAYA
IBBI/IPA-001/IP-P00870/2017-2018/11468
Interim Resolution Professional in the matter of
Agrimas Chemicals Limited